

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

E.P. No. 01 of 2013 in Appeal No. 211 of 2012

Dated : 21st March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr.V.J. Talwar, Technical Member**

M/s. Bharti Airtel Ltd. ... Appellant (s)

Versus

**Maharashtra State Electricity
Regulatory Commission & Anr. ... Respondent (s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Counsel for the Respondent(s): : Mr. Raunak Jain for
Mr. Buddy Ranganadhan for R.1
Mr. Varun Pathak for R.2

ORDER

Issue notice. Mr. Raunak Jain appearing on behalf of Mr. Buddy
A. Ranganadhan takes notice on behalf of the Respondent No.1-
Commission and Mr. Varun Pathak takes notice on behalf of
Respondent No.2-MSEDCL.

The learned counsel for the distribution company seeks some time
to get the instructions with regard to the compliance of the Judgment of
this Tribunal dated 07.11.2012. Accordingly, the time is granted.

Post the matter on **16.04.2013.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/rkt